

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A. 496 of 2000  
(O.A. 1488 of 1996)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member  
Hon'ble Mr. G.S. Maingi, Administrative Member

JAGDISH SARKAR

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. T.D. Roy, counsel

For the respondents : Ms. K. Banerjee, counsel

Heard on : 14.9.2000

Order on : 14.9.2000

O R D E R

D. Purkayastha, J.M.

Heard 1d. counsel for both sides. It is found that respondents have passed the speaking order on 24.11.99 in pursuance of the order of this Tribunal in O.A. 1488 of 1996. Feeling aggrieved by the said speaking order, the applicant has filed a contempt petition in this case stating inter alia that the respondents did not act in accordance with the directions given by the Tribunal. But we find that the respondents have passed the aforesaid speaking order in pursuance of the order of this Tribunal. But as the applicant is not satisfied with the said speaking order, we are of the view that he should file a separate application stating his grievances therein before this Tribunal. *He is aggrieved*